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CENTTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 52/2002 in
OA 2902/2001

New Delhi this the 11th day of March, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Satt Pal Gupta,
S/O Lt. Shri Pritam Singh
Gupta, R/O 40, Sector 15-A,
Faridabad, UP.

..Petitioner
(By Advocate Shri Anil Singal)

Versus

Shyamal Ghosh,
The Chairman of Telecom
Communication, Sanchar Bhawan,
New Delhi.

.. Respondent

(By Advocate Ms. Anuradha Priyadarshini)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Learned counsel for the respondents has drawn our attention to the Tribunal's order dated 26.2.2002 granting four months to them to finalise the appeal and implement the Tribunal's order dated 23.10.2001.

2. In the circumstances, we find that CP 52/2002 does not survive which has been filed by the petitioner on the grounds that the respondents are flouting the Tribunal's order dated 23.10.2001, although erroneously in the prayer clause, the petitioner has mentioned the Tribunal's order as 15.5.2001 in OA 1626/2000, which is neither the order nor the OA for consideration. In any case, with regard to order of the Tribunal dated 23.10.2001 in OA 2902/2001, as MA 465/2002 has been

VS

(A)

allowed granting the respondents time upto 26.6.2002, nothing further survives in CP. Accordingly, CP 52/2002 is dismissed. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.

V.K.Majotra

(V.K.Majotra)
Member (A)

Lakshmi Swaminathan

(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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